FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TANGNU ROMAI POWER GENERATION PRIVATE LIMITED

Notice is hereby given that the National Company Law Tribunal, Chandigarh, has ordered the commencement of a Corporate Insolvency Resolution Process against M/s **Tangnu Romai Power Generation Private Limited.**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Tangnu Romai Power Generation Private Limited
2.	Date of incorporation of corporate debtor	20/01/2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Himachal Pradesh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40100HP2005PTC000333
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered address**: Hari Vishram, Lower Panthagatti, Shimla, Himachal Pradesh, India, 171009
6.	Insolvency commencement date in respect of corporate debtor	06.05.2024
7.	Estimated date of closure of insolvency resolution process	01-11-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Jalesh Kumar Grover IBBI/IPA-001/IP-P00200/2017 2018/10390
9.	Address and e-mail of the interim resolution professional, as registered with the Board	SCO-818, 2nd Floor, NAC Manimajra, Chandigarh,160101 Email: jk.grover27@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	SCO-818, 2nd Floor, NAC Manimajra, Chandigarh,160101 Email- tangnu.cirp@gmail.com Mobile :- 91-7347011150
11.	Last date for submission of claims	20-05-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) NA

The creditors of M/s **Tangnu Romai Power Generation Private Limited** are hereby called upon to submit their claims as on CIRP date with proof on or before 20-05-2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filling the applicable claim form (specified below in Note 1) along with documentary proofs:

Note: 1

Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by a workman and employee
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors

Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.

Submission of false or misleading proofs of claim shall attract penalties.

(Jalesh Kumar Grover)
Interim Resolution Professional
In the Matter of M/s Tangnu Romai Power Generation Private Limited
Regn. No. IBBI/IPA-001/IP-P00200/2017-2018/10390

Date: 08.05.2024
Place: Chandigarh

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF TANGNU ROMAI POWER GENERATION PRIVATE LIMITED

Notice is hereby given that the National Company Law Tribunal, Chandigarh, has ordered the commencement of a Corporate Insolvency Resolution Process against **M/s Tangnu Romai Power Generation Private Limited.**

RELEVANT PARTICULARS

1.	Name of corporate debtor	Tangnu Romai Power Generation Private Limited
2.	Date of incorporation of corporate debtor	20.01.2005
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies- Himachal Pradesh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40100HP2005PTC000333
5.	Address of the registered office and principal office (if any) of corporate debtor	**Registered address:** Hari Vishram, Lower Panthagatti, Shimla, Himachal Pradesh, India, 171009
6.	Insolvency commencement date in respect of corporate debtor	06.05.2024
7.	Estimated date of closure of insolvency resolution process	01.11.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Jalesh Kumar Grover IBBI/IPA-001/IP-P00200/2017 2018/10390
9.	Address and e-mail of the interim resolution professional, as registered with the Board	S.C.O. 818, 2nd Floor, NAC Manimajra, Chandigarh,160101 Email:- jk.grover27@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	S.C.O. 818, 2nd Floor, NAC Manimajra, Chandigarh,160101 Email:- tangnu.cirp@gmail.com Mobile:- 91-7347011150
11.	Last date for submission of claims	20.05.2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. NA 2. NA 3. NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) NA

The creditors of **M/s Tangnu Romai Power Generation Private Limited** are hereby called upon to submit their claims as on CIRP date with proof on or before 20.05.2024 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The creditors shall submit their claims by filling the applicable claim form (specified below in Note 1) along with documentary proofs.

Note: 1

Form B: for claims by Operational Creditors (except Workmen and employees)
Form C: for Claims by Financial Creditors
Form CA: for Claims by Financial Creditors in a Class
Form D: for Claims by a workman and employee
Form E: for Claims by Authorized Representative of Workmen and Employees
Form F: for Claims by creditors other than financial creditors and operational creditors

Claimants should mention contact details in the claim form so that any query regarding their claim can be resolved promptly.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
(Jalesh Kumar Grover)
Interim Resolution Professional
In the Matter of
M/s Tangnu Romai Power Generation Private Limited
Regn. No. IBBI/IPA-001/IP-P00200/2017-2018/10390

Date : 08.05.2024
Place: Chandigarh

---

are registered with the Company or the Depository Participant(s). The date of completion of email of the notices to the shareholders is May 08, 2024.

The Notice of the EGM are available at the Company's website – www.pgil.com and website of the Stock Exchanges where the Company`s Shares are listed as well as in the website of National Securities Depository Limited (NSDL) - https://www.evoting.nsdl.com.

In case you have not registered your email ID with the Company/ Depository, please follow below instructions to register your email ID for obtaining Notice of EGM and login details for e-voting.

Physical Holding: Send a request to Registrar and Transfer Agents of the Company, MAS Services Limited at info@masserv.com providing Folio number, Name of the shareholder, scanned copy of the share certificate (Front and Back), PAN (Self attested scanned copy of PAN Card), AADHAR (Self attested scanned copy of Aadhar Card) for registering email address.

Please send your bank detail with original cancelled cheque to our RTA (i.e. MAS Services Limited, T-34 2nd Floor, Okhla Industrial Area, Phase-II, New Delhi-110020) along with letter mentioning folio no. if not registered already.

Demat Holding: Please contact your Depository Participant (DP) and register your email address as per the process advised by DP.

Notice is hereby given in compliance with the provisions of Section 108 of the Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014 as amended and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 that the Company is pleased to provide its members the facility to cast their vote(s) by electronic means on all the resolutions as set forth in the Notice. The Company has engaged the services of NSDL to provide e-voting facility. The remote e-voting period will commence on Monday, 27th May 2024 (09:00 A. M.) to Wednesday, 29th May, 2024 (05:00 P.M.).

During this period, Members of the Company may cast their vote(s) electronically. The remote e-voting module shall be disabled for voting thereafter. Once the vote on a resolution is cast by the member, the same cannot be changed subsequently. The voting rights of the members shall be in proportion to their shareholdings as on the Cut-off date (Record Date) i.e. 23rd May, 2024.

Any person, who acquires shares of the Company and becomes member of the Company after dispatch of the notice and holding shares as of the cut-off date i.e. 23rd May, 2024 may obtain the login ID and password by sending a request at evoting@nsdl.co.in or info@masserv.com or pgindustry93@gmail.com. However, if the members are already registered with NSDL for remote e-voting then they can use their existing user ID and password for casting their vote.

For electronic voting instructions, Members may go through the instructions in the Notice of Extra-Ordinary General Meeting and E-voting user manual for Shareholders available at https://www.evoting.nsdl.com or send a request to evoting@nsdl.co.in.

In case of any queries / grievances relating to voting by electronic means, the members may contact to Mr. Davender Kumar, Company Secretary, Marble City India Limited, A – 30, S – 11, Second Floor, Kailash Colony, New Delhi – 110048; Email: pgindustry93@gmail.com; Tel: 011-45872777. The detailed procedure for remote e-voting is contained in the letter sent with the Notice of the EGM.

A member can opt for only one mode of voting i.e. either through remote e-voting or at E.G.M through e-voting. The facility for voting through e-voting shall be made available at the EGM and the members who have cast their vote by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their vote again.

Mr. Sameer Kishore Bhatnagar, Company Secretary in Practice has been appointed as the Scrutinizer to scrutinize the voting and remote e-voting process in a fair and transparent manner.

The results of e-voting will be announced by the Company after the E.G.M. and will also be available on its website i.e. www.pgil.com and to the Stock Exchanges where the Company's Shares are listed.

For Marble City India Limited
Sd/-
Saket Dalmia
Managing Director
DIN: 00083636

Place: New Delhi
Date: 08.05.2024

कि विरासत के संरक्षण कार्यों के बारे में तेजी लाई जा सके। सदस्यों ने सुझाव दिया कि स्कूली विद्यार्थियों, युवा वर्ग, कॉलेज और विश्वविद्यालय के विद्यार्थियों को विशेष रूप से ऐतिहासिक धरोहर के संरक्षण कार्य में शामिल दिया जाए। इस संबंध में ललित कपूर, कमलकांत, राजीव कुमार से नए कैलेंडर के लिए आवश्यक फोटो इकट्ठा करने के लिए कहा गया। बैठक में सह संयोजक अनिल ने धरोहर के बारे में कई सुझाव दिए। संवाद

के समक्ष भी मुद्दा उठाया जाएगा। संवाद

विज्ञापन संख्या. 40/2024

भारत सरकार

लोक उद्यम चयन बोर्ड

इंडिया ऑप्टेल लिमिटेड (आई ओ एल) में

निदेशक (संचालन)

पद के लिए आवेदन आमंत्रित करता है।

आवेदकों के लिए आवेदन करने की अंतिम तिथि 03 जून, 2024 है।

नोडल अधिकारियों द्वारा आवेदनों को लोक उद्यम चयन बोर्ड में अग्रेषित करने की अंतिम तिथि 12 जून, 2024 है।

जानकारी के लिए वेबसाइट

http://pesb.gov.in

में लॉग इन करें।

amarujala.com

विज्ञापन संख्या. 40/2024

भारत सरकार

लोक उद्यम चयन बोर्ड

इंडिया ऑप्टेल लिमिटेड (आई ओ एल) में

निदेशक (संचालन)

पद के लिए आवेदन आमंत्रित करता है।

आवेदकों के लिए आवेदन करने की अंतिम तिथि : 03 जून, 2024 है।

नोडल अधिकारियों द्वारा आवेदनों को लोक उद्यम चयन बोर्ड में अग्रेषित करने की अंतिम तिथि: 12जून, 2024 है।

जानकारी के लिए वेबसाइट

http://pesb.gov.in में लॉग इन करें।

प्रपत्र- ए

सार्वजनिक घोषणा

(इन्सोल्वेंसी एंड बैंकरप्सी कोर्ड ऑफ इंडिया (इन्सोल्वेंसी रेजोल्यूशन प्रोसेस फार कार्पोरेट पर्सन्स) विनियमन, 2016 के विनियम 6 के तहत)

टांगनू रोमाई पावर जनरेशन प्राईवेट लिमिटेड
(TANGNU ROMAI POWER GENERATION PRIVATE LIMTED)
के क्रैडिटरों के ध्यानार्थ हेतु:

एतद्द्वारा सूचित किया जाता है कि नैशनल कम्पनी लॉ ट्रिब्यूनल ने मैसर्ज टांगनू रोमाई पावर जनरेशन प्राईवेट लिमिटेड के प्रति कार्पोरेट इनसोल्वेंसी रेजोल्यूशन प्रोसेस शुरु करने का आदेश दिया था।

सम्बद्ध विवरण

1	कार्पोरेट डेब्टर का नाम	टांगनू रोमाई पावर जनरेशन प्राईवेट लिमिटेड
2	कार्पोरेट डेब्टर के समावेशन की तिथि	20.01.2005
3	प्राधिकरण जिस के तहत कार्पोरेट डेब्टर समावेकित/ पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज-हिमाचल प्रदेश
4	कार्पोरेट डेब्टर को कार्पोरेट पहचान संख्या / लिमिटेड लायबिल्टी आईडेंटिफिकेशन नम्बर	U40100HP2005PTC000333
5	कार्पोरेट डेब्टर के पंजीकृत कार्यालय एवं प्रिंसीपल कार्यालय (यदि है) का पत	पंजी. कार्यालय :- हरि विश्राम लोअर पंथाघाटी, शिमला, हिमाचल प्रदेश, भारत-171009
6	कार्पोरेट डेब्टर के सम्बंध में इन्सोल्वेंसी शुरु होने की तिथि	06/05/2024
7	इन्सोल्वेंसी रेजोल्यूशन प्रक्रिया के बन्द होने की अनुमानित तिथि	01/11/2024
8	अंतरिम रेजोल्यूशन प्रोफेशनल के तौर पर कार्य कर रहे इंसोलवेंसी प्रोफेशनल का नाम एवं पंजीकरण संख्या	श्री जलेश कुमार शोवर IBBI/IPA-001/IP-P00200/2017-2018/10390
9	अंतरिम रेजोल्यूशन प्रोफेशनल का पत्र एवं ई-मेल बोर्ड के साथ पंजीकृत किये गये अनुसार	एससीओ-818, दूसरा तल, एनएसी मनीमाजरा, चंडीगढ़, 160101, ईमेल : jk.grover27@gmail.com
10	अंतरिम रेजोल्यूशन प्रोफेशनल के साथ पत्राचार के लिये पहचान किया जाने वाला पता एवं ईमेल	एससीओ-818, दूसरा तल, एनएसी मनीमाजरा, चंडीगढ़, 160101, ईमेल : tangnu.cirp@gmail.com मोबाईल नं. : +91-7347011150
11	दावों को जमा करने हेतु अंतिम तिथि	20/05/2024
12	क्रैडिटर्स की श्रेणियां, यदि हैं, अंतरिम रेजोल्यूशन प्रोफेशनल द्वारा सूनिश्चित, धारा 21 की उप-धारा (6ए) के क्लॉज (बी) के तहत	लागू नहीं
13	एक श्रेणी में क्रैडिटर्स के प्रतिनिधि प्रतिनिधि के तौर पर कार्य करने हेतु निश्चित, इंसोलवेंसी प्रोफेशनल्स के नाम, (प्रत्येक श्रेणी हेतु तीन नाम)	1. लागू नहीं 2. लागू नहीं 3. लागू नहीं
14	(ए) संवर्गित प्रपत्र एम (बी) प्राधिकृत प्रतिनिधि के विवरण उपलब्ध है :-	(ए) वेब लिंक : https://ibbi.gov.in/en/home/downloads लागू नहीं

मैसर्ज टांगनू रोमाई पावर जनरेशन प्राईवेट लिमिटेड के क्रैडिटर्स को एतद्द्वारा प्रविष्ट सं. 10 के प्रति निर्देश पत्र पर अंतरिम रेजोल्यूशन प्रोफेशनल को 20.05.2024 को या पहले अपने प्रमाण सहित सीओआईआरपी तिथि को अपने दावों को जमा करने का आह्वान किया गया है।

वित्तीय क्रैडिटर्स अपने दावों के प्रमाणों को केवल इलेक्ट्रॉनिक मोड द्वारा ही जमा कराएंगे। अन्य सभी क्रैडिटर्स अपने दावों के प्रमाणों को व्यक्तिगत तौर पर, डाक द्वारा या इलेक्ट्रॉनिक मोड के माध्यम से जमा कर सकते हैं।

दावों के प्रमाणों को इनसोल्वेंसी एंड बैंकरप्सी कोर्ड ऑफ इंडिया (इनसोल्वेंसी रेजोल्यूशन प्रोसेस फार कार्पोरेट पासन्स) विनियम, 2016 के पेरा-IV के अनुसार जमा कराना होगा। क्रैडिटर्स द्वारा अपने दावों के समर्थन में दस्तावेजों के प्रमाणों सहित लागू दावा प्रपत्र (नोट-I में नीचे निर्दिष्ट) को भर कर जमा कराय जाएगा।

नोट :- 1.

प्रपत्र बी : ऑपरेशनल क्रैडिटर्स द्वारा दावों हेतु (कर्मचारियों एवं कर्मियों को छोड़ कर)

प्रपत्र सी : वित्तीय क्रैडिटर्स द्वारा दावों हेतु

प्रपत्र सीए : एक ग्रुप में वित्तीय क्रैडिटर्स द्वारा दावों हेतु

प्रपत्र डी : कर्मचारियों एवं कर्मियों द्वारा दावों हेतु

प्रपत्र ई : कर्मचारियों एवं कर्मियों के प्राधिकृत प्रतिनिधियों द्वारा दावों हेतु

प्रपत्र एफ : वित्तीय क्रैडिटर्स एवं ऑपरेशनल क्रेडिटर्स के अतिरिक्त क्रेडिटर्स के दावों हेतु।

कृपया दावे वाले फार्म में अपना सम्पर्क विवरण दें, ताकि दावे के सम्बंध में किसी पूछताछ को तुरन्त निष्टाया जा सके। दावों के गलत या गुमराह करने वाले प्रमाणों को जमा करने से अक्षा दंडित हो सकते है।

हस्ता/-
(जलेश कुमार शोवर)
अंतरिम रेजोल्यूशन प्रोफेशनल
मैसर्ज टांगनू रोमाई पावर जनरेशन प्राईवेट लिमिटेड के मामले में
पंजी. सं. IBBI/IPA-001/IP-P00200/2017-2018/10390

तिथि : 08.05.2024
स्थान : चंडीगढ़

ऋण वसूली अधिकरण चंडीगढ़, (डीआरटी-1)

दूसरा तल, एससीओ 33-34-35, सैक्टर 17 ए, चंडीगढ़

केस सं. : ओए/9/2021

ऋण वसूली अधिकरण (प्रक्रिया) नियम, 1993 के नियम 5 के उप-नियम (2ए) के साथ पठित अधिनियम की धारा 19 की उप-धारा (4) के तहत तलबनामा

ईएक्सएच. नं. : 22135

सेंट्रल बैंक ऑफ इंडिया
बनाम
गुरसेव सिंह

सेवा में,

1. गुरसेव सिंह डी/डब्ल्यू/एस/ओ- पुत्र संतोख सिंह निवासी गांव चड़याणा रानी की बैन, पोस्ट ऑफिस गुटकर (Gutkar), तहसील सदर, जिला मंडी, हिमाचल प्रदेश-175001
2. श्रीमती गगनदीप कौर पत्नी श्री गुरसेव सिंह निवासी रानी की बैन, पोस्ट ऑफिस गुटकर, तहसील सदर, जिला मंडी, हिमाचल प्रदेश-175021
3. श्रीमती सरबजीत कौर पत्नी श्री सुखबीर सिंह निवासी 128/1-ए, वीपीओ गोहर, तहसील चचिओट, जिला मंडी, हिमाचल प्रदेश
4. संता सिंह पुत्र श्री सुखबीर सिंह निवासी 128/1-ए, वीपीओ गोहर, तहसील चचिओट, जिला मंडी, हिमाचल प्रदेश
5. मैसर्ज राम हरि कासं प्रा. लि. गांव रानी की बैन, पोस्ट ऑफिस गुटकर, इसके निदेशक द्वारा श्री गुरसेव सिंह एवं श्रीमती गगनदीप कौर, मंडी हिमाचल प्रदेश 175021
6. मैसर्ज राम हरि ऑटोज प्रा. लि. सीआईएन/पंजीकरण संख्या U50300HP2012PTC000183 गांव रानी की बैन, डाक कार्यालय गुटकर, एन/च-21, मंडी गुटकर, तहसील सदर, जिला मंडी, इसके निदेशक द्वारा श्री गुरसेव सिंह एवं श्रीमती गगनदीप कौर, मंडी, हिमाचल प्रदेश-175001

तलबनामा

चूंकि, ओए/9/2021, दिनांक 16.04.2024 को माननीय पीठासीन अधिकारी/रजिस्ट्रार के समक्ष सूचीबद्ध था।

चूंकि इस माननीय अधिकरण ने 3,44,78,878/-रु. के ऋण की वसूली हेतु आपके खिलाफ दायर अधिनियम (ओए) की धारा 19(4) के तहत कथित आवेदन पर तलबनामा/सूचना जारी की है। (दस्तावेजों इत्यादि की प्रतियों सहित आवेदन संलग्न है)

अधिनियम की धारा 19 की उप-धारा(4) की अनुपालना में आप, प्रतिवादियों को निम्नानुसार निर्देश दिया जाता है :-

(i) तलबनामा देने के तीस दिन के अंदर यह कारण बताएं कि इस हेतु प्रार्थी को राहत क्यों न दी जाए;

(ii) मूल आवेदन के क्रमांक संख्या 3ए के तहत आवेदक द्वारा विनिर्दिष्ट संपत्तियों एवं परिसंपत्तियों के अलावा संपत्तियों एवं परिसंपत्तियों के विवरणों को बताएं।

(iii) आपको, लंबित सुनवाई एवं संपत्तियों के अटैचमेंट हेतु आवेदन के निवर्तन हेतु मूल आवेदन के क्रमांक संख्या 3ए के तहत प्रकट प्रतिभूति परिसंपत्तियों अथवा ऐसी अन्य परिसंपत्तियों एवं संपत्तियों को बेचने अथवा उससे लेन-देन करने से मना किया जाता है।

(iv) आप किसी भी परिसम्पत्ति, जिस पर प्रतिभूति ब्याज सृजित है और/या अन्य परिसम्पत्तियां एवं विनिर्दिष्ट सम्पत्तियां या मूल आवेदन के क्रम संख्या 3ए के तहत दी गई सम्पत्तियों को न्यायाधिकरण की पूर्ण अनुमति के बगैर बिक्री, लीज या अन्यथा, अपने व्यवसाय के सामान्य तरीके को छोड़कर, हस्तांतरित नहीं करेंगे।

(v) आप व्यवसाय के सामान्य तरीके में सम्पत्तियों एवं प्रत्याभूत परिसम्पत्तियों या अन्य परिसम्पत्तियों को बिक्री द्वारा वसूले गये सेल प्रोसीड्स के लिए खाते हेतु जिम्मेवार होंगे तथा ऐसी सेल प्रोसीड को बैंक या वित्तीय संस्थानों जो ऐसी परिसम्पत्तियों पर प्रतिभूति ब्याज धारक हैं के साथ बनाये गये खाते में जमा कराएंगे।

आपको एक लिखित स्टेटमेंट, उसकी एक प्रति के साथ, आवेदक के पास दर्ज कराने का निर्देश दिया जाता है तथा आपको 18.07.2024 को पूर्वा. 10.30 बजे रजिस्ट्रार के समक्ष उपस्थित होने का निर्देश दिया जाता है, अन्यथा आपकी अनुपस्थिति में आवेदन पर सुनवाई एवं निर्णय कर दिया जाएगा।

मेरे हस्ताक्षर इस न्यायाधिकरण की मुहर के तहत दिनांक 19-04-2024 को दिया गया।